

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-105**  
(IB)-314(PB)/2017  
New IA-1862/2024

**IN THE MATTER OF:**

ICICI Bank Limited

**Vs.**

M/s. Tirupati Inks Ltd & Ors.

**.....Applicant**

**.....Respondent**

**SECTION**

U/s 7 of (IBC) in Liq

**Order delivered on 23.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :  
For the Respondent :  
For the Liquidator : Adv Abhishek Anand along with Adv Karan Kohli  
and Adv Palak Kalra

**ORDER**

**New IA-1862/2024:-**

This is the 22<sup>nd</sup> progress report filed by the Liquidator in terms of Regulation 15 & Regulation 5 of IBBI (LP) Regulations, 2016 for the quarter ended on 31.03.2024. Heard Ld. Counsel for the Liquidator. The 22<sup>nd</sup> progress report for the quarter ended on 31.03.2024 is taken on record with just exceptions. With these observations, the present IA **is disposed off.**

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**